NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 101(ND)/2016 CA NO.

CORAM:

PRESENT: SH. R.VARADHARAJAN Hon'ble Member (J)

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.08.2016

NAME OF THE COMPANY:

Sonai Kumar Punn

V/s.

M/s. Planit Travglobal Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. ASHISH AGGARWAY Adv

2. HARLEEN FAUR AV

3. SHATLENDER KIMAR SELF RESP. NO. 11.

4 RS BHATIA - PCS R-12 ORSENAME

Order

Petition mentioned. We have heard Ld. Counsel for the parties at some length.

2. Ld. Counsel for the Petitioner, Mr. Ashish Aggarwal, has applied for impleadment of M/s Dubai Aviation Corporation, (having their head office at Dubai International Airport Terminal No. 2, P.O. Box 353, Dubai, United Arab Emirates) as a party - Respondent No. 13. As per request of Mr. Aggarwal M/s Dubai Aviation Corporation is impleaded as a party as Respondent No. 13. Notice be issued to the added party for the adjourned date.

P.T.O.

King

- Ld. Counsel for Respondents No. 1 to 4 states that he may be given ten days'
 time to file reply. Let the reply be filed within ten days with a copy in advance to the
 Counsel for the Petitioner.
- 4. Ld. Counsel for Respondents No. 1-4 further states that status quo with regard to the shareholding as it stands today and the assets of the company shall be maintained till the next date of hearing.

List on 22.8.2016.

(CHIEF JUSTICE M.M. KUMAR)

MRM

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

5th August, 2016 (P.K. Sud)